RAJYA SABHA

Wednesday, 23rd April 1958

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

MEMBER SWORN

'SHRI DAYALDAS KURRE (Madhya Pradesh).

ORAL ANSWERS TO QUESTIONS

*27. [The questioner (Shri Jugal Kishore) was absent. For answer, wide col. 166 infra.]

ALL-INDIA PANEL FOR APPOINTMENT OF HIGH COURT JUDGES

- *28. Shri MAHESWAR NAIK: Will the Minister of Home Affairs be pleased to state whether it is a fact "that the Government of India have evolved a new scheme under which appointment of High Court Judges will "be made from an all-India panel of names prepared at the Centre; if so;
- (a) what are the details of this scheme; and
 - (b) when it is likely to be given effect to?

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): (a) and (b). The question of drawing up an all-India list of suitable persons for appointment as High Court Judges is under the consideration of Government but it is difficult to say at this stage when a final decision is likely to be arrived at.

SHRI MAHESWAR NAIK: May I know whether the concurrence of the State Governments had been obtained?

SHRIMATI VIOLET ALVA: Sir, it is under consideration and correspondence is going on with the States.

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SHRI MAHESWAR NAIK: May I know how the regional interest is going to be safeguarded?

SHRIMATI VIOLET ALVA: How can I say that just now?

SHRI AMOLAKH CHAND: May I know the approximate number of persons who are appointed as Judges of the High Courts every year?

MR. CHAIRMAN: That is another question.

SHRI TAJAMUL* HUSAIN: May I know the system by which High Court Judges are appointed in the U.- K. and U.S.A. and, are we going to copy this system?

MR. CHAIRMAN: We are not going to copy any other system.

SHRI AMOLAKH CHAND: May I know whether an advocate of one State would be eligible for appointment as Judge in another State at the beginning of his career as a Judge or is it that the initial appointment will be in the High Court where he was practising?

SHRI GOVIND BALLABH PANT: There is no legal bar to the appointment of an advocate who is qualified for such appointment. He may be appointed either in his own High Court or in any other High Court in India.

ILLEGAL ENTRY OF PAKISTAN NATIONALS INTO INDIA

- *29. SHRI MAHESWAR NAIK: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of Pakistani nationals who entered India without valid passports during the year 1957-58 and the manner in which they were dealt with; and
- (b) whether it is a fact that some of the Pakistani nationals convicted for violation of passport rules refused to go back to Pakistan and if so, how many of them were permitted to settle in India?